IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH.

J A I P U R.

O.A. No. 1076/92 Date of decision: 13.10.93

ASHOK KUMAR : Applicant.

O.A. No. 1088/92

BAXI RAM : Applicant.

O.A. NO. 1016/92

GOPE RAJA : Applicant.

O.A. No. 1015/92

RAMU LAL : Applicant.

O.A. No. 1014/92

BRIJ RATAN : Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. J.K. Kaushik : Counsel for the applicants.

Mr. U.D. Sharma : Counsel for the respondents nos. 1 & 2.

Mr. Mahendra Shah : Counsel for the respondents nos. 3 & 4.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. P.P. Srivastava, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

In all these five OAs, similar question of facts and common question of law is involved. As such, all of them are disposed of by one common judgment.

2. The applicants have impleaded S/Shri K.C. Gupta and Hasan Khan as respondents in all the cases. The applicants and the respondents, K.C. Gupta and Hasan Khan were, admittedly, adhoc appointees on the date on which the reversion order was passed.

3. Whatever may be the reasons for the reversion, the junior most person amongst the adhoc employees is liable to be reverted if reversion has to take place. The applicants were reverted on the ground that some persons who were on deputation have joined, as such, their services are not required on the post on which they were promoted on adhoc basis. The applicants were junior to the other two respondents, Shri K.C. Gupta and Shri Hasan Khan, as such,

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their reversion is good enough. The grievance of the applicants is that Shri K.C. Gupta and Shri Hasan Khan were not appointed, according to the rules. That is altogether a different matter and no prayer has been made in these petitions to set aside the appointments of Shri K.C. Gupta Shri Hasan Khan. Unless the orders appointing Shri K.C.Gupta and Shri Hasan Khan are set aside, the question of illegality cannot be considered as there is no prayer.

4. In the result, we do not find any force in all the five OAs and the same are dismissed, with no order as to costs.

(P.P. SRIVASTAVA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman